

- (1) G.S.R. 606 (E), dated the 3rd July, 2018, publishing the Commercial Courts (Pre-Institution Mediation and Settlement) Rules, 2018.
- (2) G.S.R. 607 (E), dated the 3rd July, 2018, publishing the Commercial Courts (Statistical Data) Rules, 2018.

[Placed in Library. For (1) and (2) *See* No. L.T. 9372/16/18]

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### MESSAGE FROM LOK SABHA

#### **The Constitution (One Hundred and Twenty-third Amendment) Bill, 2017**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of Lok Sabha:—

"in accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the amendment "That at pages 2 and 3, clause 3 be *deleted* " made by Rajya Sabha in the Constitution (One Hundred and Second Amendment) Bill, 2017 at its sitting held on the 31 st July, 2017, was taken into consideration by Lok Sabha at its sittings held on 3rd January, and 2nd August, 2018. Thereupon the following amendment alternative to the amendment made by Rajya Sabha was adopted by Lok Sabha, in accordance with the provisions of article 368 of the Constitution of India:—

That at pages 2 and 3, the following be *inserted*, -

Insertion of new article 338B. 3. After article 338A of the Constitution, the following article shall be inserted, namely:—

National Commission for Backward Classes. "338B. (1) There shall be a Commission for the socially and educationally backward classes to be known as the National Commission for Backward Classes.

- (2) Subject to the provisions of any law made in this behalf by Parliament, the Commission shall consist of a Chairperson, Vice-Chairperson and three other Members and the conditions of service and tenure of office of the Chairperson, Vice-Chairperson and other-Members so appointed shall be such as the President may by rule determine.

- (3) The Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed by the President by warrant under his hand and seal.
- (4) The Commission shall have the power to regulate its own procedure.
- (5) It shall be the duty of the Commission:—
  - (a) to investigate and monitor all matters relating to the safeguards provided for the socially and educationally backward classes under this Constitution or under any other law for the time being in force or under any order of the Government and to evaluate the working of such safeguards;
  - (b) to inquire into specific complaints with respect to the deprivation of rights and safeguards of the socially and educationally backward classes;
  - (c) to participate and advise on the socio-economic development of the socially and educationally backward classes and to evaluate the progress of their development under the Union and any State;
  - (d) to present to the President, annually and at such other times as the Commission may deem fit, reports upon the working of those safeguards;
  - (e) to make in such reports the recommendations as to the measures that should be taken by the Union or any State for the effective implementation of those safeguards and other measures for the protection, welfare and socio-economic development of the socially and educationally backward classes; and
  - (f) to discharge such other functions in relation to the protection, welfare and development and advancement of the socially and educationally backward classes as the President may, subject to the provisions of any law made by Parliament, by rule specify.
- (6) The President shall cause all such reports to be laid before each House of Parliament along with a memorandum explaining the action-taken or proposed to be taken on the recommendations relating to the Union and the reasons for the non-acceptance, if any, of any of such recommendations.

- (7) Where any such report, or any part thereof, relates to any matter with which any State Government is concerned, a copy of such report shall be forwarded to the State Government which shall cause it to be laid before the Legislature of the State along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the State and the reasons for the non-acceptance, if any, of any of such recommendations.
- (8) The Commission shall, while investigating any matter referred to in sub-clause (a) or inquiring into any complaint referred to in sub-clause (b) of clause (5), have all the powers of a civil court trying a suit and in particular in respect of the following matters, namely:—
- (a) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
  - (b) requiring the discovery and production of any document;
  - (c) receiving evidence on affidavits;
  - (d) requisitioning any public record or copy thereof from any court or office;
  - (e) issuing commissions for the examination of witnesses and documents;
  - and
  - (f) any other matter which the President may, by rule, determine.
- (9) The Union and every State Government shall consult the Commission on all major policy matters affecting socially and educationally backward classes."
2. I am also to inform that Lok Sabha has made the following further amendments to the Bill:—

#### **Enacting Formula**

That at page 1, line 1,-

*for "Sixty-eighth" substitute "Sixty-ninth".*

#### **Clause 1**

That at page 1, line 3,-

*for "2017" substitute "2018".*

3. I am further to inform that after adoption by Lok Sabha of the amendment alternative to the amendment made by Rajya Sabha and the further amendments, the Bill, as amended by the amendment alternative to the amendment made by Rajya Sabha and the further amendments, was passed by Lok Sabha in accordance with the provisions of article 368 of the Constitution of India.
4. I am, therefore, to return herewith the said Bill, as amended by Lok Sabha on the 2nd August, 2018, in accordance with the provisions of Rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the amendments made by Lok Sabha be communicated to this House."

I lay a copy of the Bill, as amended by the Lok Sabha, on the Table of the House.

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY  
STANDING COMMITTEE ON AGRICULTURE**

**श्री रामनाथ ठाकुर** (बिहार): महोदय, मैं विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Fifty-fourth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report (Sixteenth Lok Sabha) of the Committee on Agriculture (2015-16) on "impact of Chemical Fertilizers and Pesticides on Agriculture and Allied Sectors in the Country" of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education);
- (ii) Fifty-fifth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-ninth Report (Sixteenth Lok Sabha) of the Committee on Agriculture (2016-17) on "Comprehensive Agriculture Research based on Geographical Conditions and Impact of Climatic Changes to ensure Food Security in the Country" of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education);
- (iii) Fifty-sixth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Forty-seventh Report (Sixteenth Lok Sabha) of the Committee on Agriculture (2017-18) on 'Demands for Grants (2018-19)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare);